The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat): (a) No, Sir.

(b) and (c). The questions do not arise.

Shri S. N. Das: As a result of the recommendation made by the Committee in its first report, may I know whether any scheme of arranging for research in the field of national income by universities and research institutions has been evolved; if so, what the property of t steps have been taken to implement the same?

Shri B. R. Bhagat: The question is still under examination.

Shri Bansal: How many meetings of this Committee have been held after the presentation of the last report?

Shri B. R. Bhagat: I want notice.

Shri S. N. Das: May I know by what time the Committee is expected to submit its report in view of the fact that the Committee stated in its first report that it was going to submit its second report early in 1952.

Shri B. R. Bhagat: Unfortunately it was delayed due to certain other preoccupations of the Members and also due to the fact that the Committee decided to examine the working of the National Sample Survey Scheme. Therefore, it was delayed and it is expected that by December next the report will be submitted.

Mr. Speaker: Mr. Mishra.

Shri L. N. Mishra: I wanted to know the time of the report. Shri B. R. Bhagat: December 1952.

Shri Bansal: How is the staff of this unit engaged at present?

Mr. Speaker: The Members?

Shri Bansal: The staff.

Mr. Speaker: We will go to the next question.

COMPANY LAW REVISION COMMITTEE

*94 Shri S. N. Das: (a) Will the Minister of Finance be pleased to refer to the reply given to my starred question No. 555 asked on the 6th June, 1952 and state whether the views of the various State Governments on the report of the Company Law Revision Committee circulated to them have since been received and considered by Government? ment?

(b) If so, what are the important recommendations of the Committee which have been accepted by Government?

(c) Do Government propose to introduce any amending Bill during the present Session of Parliament?

The Deputy Minister of Finance (Shri M. C. Shah): (a) and (b). The views of some of the State Govern-ments addressed have been received and are under examination.

(c) No. Sir.

Shri S. N. Das: Pending the intro-duction of any consolidated or amending measure, may I know whether the Government has considered the recommendation of that Committee with regard to the reorganisation for the administration of this Act?

Shri M. C. Shah: All the represen-tations received from the State Governments are under examination. All those recommendations will be tabu-lated, they will then be analysed, and then placed before the Economic Committee of the Cabinet. So it is not necessary to have any piece-meal legis-lation in the Company Law for the time being.

Shri S. N. Das: Pending the intro-duction of that amending measure in the House I want to know whether Government has considered the recom-mendation of the Committee for the reorganisation of administration of this

Shri M. C. Shah: No, because comprehensive legislation is coming before the House very soon. As a matter of fact, the decision will be taken very soon and the Bill will be introduced by the end of the next Budget session and it will be referred to a Select Commit-tee, as far as practicable, of both the Houses and will be taken up for con-sideration very soon. It is therefore sideration very soon. It is therefore not necessary to have any piece-meal legislation.

Mr. Speaker: His point is whether, before the legislation comes in, Government intend to introduce any organisational or other administrative sational or other adr changes. This is his point.

Shri M. C. Shah: I require notice for that, Sir.

Shri K. K. Basu: Does the Government propose to bring forward certain legislative changes or other amendments before the final Bill comes up?

Mr. Speaker: Does Government propose to bring before this House any amendments to the present law, pending the other Bill?

Shri M. C. Shah: No. Sir.

TRANSFER OF PARTS OF BIHAR TO WEST

*95. Shri A. M. Thomas: (a) Will the Minister of Home Affairs be pleased to state whether the resolution of the West Bengal Legislative Assembly regarding the request for the transfer of parts of Bihar to West Bengal has come to the notice of the Government of India?

(b) Are the Central Government taking any steps for the implementation of the request? (c) Are Government in a position to make a statement on the matter?

The Deputy Minister of Home Affairs (Shri Datar): (a) Yes.

(b) and (c). No formal communica-tion has been received from the West Bengal Government. The matter will be considered when such a communi-cation is received.

Shri A. M. Thomas: What is the portion of Bihar that is now sought to be surrendered to West Bengal? Shri Datar: Enquiries will be made.

Mr. Speaker: He wants notice.

Shri H. N. Mukerjee: In view of the demand for re-delimitation of boundaries between Bihar and West Bengal, is Government contemplating the appointment immediately of a Comis Government contemplating the appointment immediately of a Commission to decide which area should go, on the basis of the principle of linguistic distribution of provinces, to West Bengal.

Shri Datar: No.

Shri A. M. Thomas: How did the Bihar Government receive the resolu-tion passed by West Bengal?

Shri Datar: We are not in a position to know the opinion of the Bihar Government.

STANDARDS IN UNIVERSITIES

*96. Shri A. M. Thomas: (a) Will the Minister of Education be pleased to state whether comments and suggestions have been received from universities and State Governments to the Draft Bill for the co-ordination and determination of standards universities?

(b) Have any protests been re-ceived from the universities or State Governments to the contemplated legislation?

(c) When do Government to introduce the Bill?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) Yes.

(b) Yes.

(c) The matter is under consideration.

Shri A. M. Thomas: What is the nature of the protests lodged by various universities and State Governments?

Shri K. D. Malaviya: The main objections of the State Governments, the universities, and the Inter-Universities Board were that the Bill infringes the autonomy of the Universities and encroaches upon the rights of State Governments.

Shri A. M. Thomas: May I know whether the which met in Madras considered this question and whether the Educational Adviser to the Government of India attended that meeting?

Shri K. D. Malaviya: Yes, they met and considered this thing.

Shri A. M. Thomas: What is the resolution of the Inter-Universities Board regarding this?

Shri K. D. Malaviya: It is a long resolution that they passed, and it has made certain suggestions to the Government.

Shri A. M. Thomas: May I know whether there is any foundation in the reported statement that the Bill is going to be dropped?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): No.

Shri H. N. Mukerjee: May I know what is going to happen in regard to the implementation of the Radhakrishnan Commission's recommendations on University education?

Shri K. D. Malaviya: The whole question will be considered in a conference which is going to be convened very shortly under the chairmanship of the Minister of Education.

Shri H. N. Mukerjee: How long is it going to take, roughly?